

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).353/2025

[Arising out of impugned final judgment and order dated 02-08-2024 in A482 No.14915/2024 passed by the High Court of Judicature at Allahabad]

JATAN KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.294714/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.294710/2024-EXEMPTION FROM FILING O.T.)

Date : 03-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Sudhir Kumar Saxena, Adv.
Mr. Aviral Saxena, AOR
Mr. Abhinav Sharma, Adv.
Mr. Kunwar Aditya Singh, Adv.
Mr. Shashank Kumar Srivastava, Adv.

For Respondent(s) Mr. Ajay Kumar Mishra, Advocate General
Mr. Garvesh Kabra, AOR
Mr. Harsh Pratap Shahi, Adv.
Mrs. Nikita Jaju, Adv.

Mr. Shoeb Alam, Sr. Adv.
Mr. Ivan, AOR
Mr. Anchit Bhandari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Interim order dated 02.01.2025 is made absolute.
3. Post the appeal for hearing on 03.04.2025.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR